

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2022

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January 2022 and February 2022 by excluding the outage of the Transmission Line (from 20.01.2022 to 08.02.2022) from the total time of the said Transmission Line, in accordance with Appendix II - Clause 5(i) of the Tariff Regulations (*Procedure for Calculation of Transmission System Availability Factor for a Month*).

Petitioner: : NRSSXXIX Transmission Limited (NTL)

Respondents : NRPC & 26 Ors.

Date of Hearing : 28.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Shri Aman Anand, Advocate, NTL
Shri Abhimanyu Maheshwari, Advocate, NTL
Ms. Aparajita Upadhyay, Advocate, NTL
Shri Saurav Kumar Jha, NTL
Shri Pinkesh Kumar, NTL
Shri Apoorv Kurup, BRO
Ms. Kirti Dadheech, BRO
Ms. Nidhi Mittal, BRO

Record of Proceedings

The learned counsel for the Petitioner submitted that as directed by the Commission in the hearing on 17.1.2003, the Petitioner has impleaded all the beneficiaries including Border Roads Organisation (BRO) and a revised memo of parties in the petition has since been filed. He further submitted that out of all the Respondents, only CEA has filed their reply giving only the narration of facts.



2. Learned counsel appearing on behalf of BRO sought one week time to file reply in the matter. The Commission acceded to the request of BRO.

3. The Commission directed NRPC to submit reasons for not considering the outage period from 20.1.2022 to 8.2.2022 in respect of 400 kV D/C Sambha-Amargarh transmission line under force majeure events, for calculating the availability factor. The Commission further directed NRPC to submit whether outage period has been considered under deemed availability in similar cases, if any, in last 10 years and also to submit that information, if any, by 10.4.2023.

4. The Commission also directed the Respondents to file their reply on affidavit with an advance copy to the Petitioner by 17.4.2023 and the Petitioner to file its rejoinder, if any, by 8.5.2023. The Commission also directed the parties to comply with the directions within the specified timeline and that no further extension of time will be allowed.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

